

**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/463/2017/ARE-13

M.S. Building,  
Dr.B.R. Ambedkar Road,  
Bangalore-56001,  
Date: 25/06/2019.**: Present:****Patil MohanKumar Bhimanagouda**  
Additional Registrar Equiries-13,  
Karnataka Lokayukta,  
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,  
Smt. Sharnamma Sajjan, Child Development  
Project Officer, Yadgir Taluk, Yadgir District  
-reg.**Ref :-**1) Report u/s 12(3) of the K.L Act, 1984 in  
Compt/Uplok/GLB/7658/2015/DRE-3,  
Dtd. 26/10/2016.2) Govt Order No.WCD 432 SJD 2016,  
Bengaluru dated: 24/01/2017.3) Nomination Order No.UPLOK-1/DE/  
463/2017, Bengaluru, Dated:28/03/2017.

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1. This departmental enquiry is directed against Smt. Sharnamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District (herein after referred to as the Delinquent Government Official in short "DGO" respectively).

2. After completion of the investigation a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-1, vide order dated 28/03/2017 cited above at reference-3, nominated Additional Registrar of Enquiries-1 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGO. Additional Registrar Enquires-1 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGO calling upon her to appear before this Authority and to submit written statement of her defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Tranfers/2018 of Registrar, Karnataka Lokayukta Dated 06/08/2018 this enquiry file was transferred from ARE-7 to ARE-13.

5. The Articles of Charges framed by ARE-1 against the DGO is as below:

**ANNEXURE-1****CHARGE:-**

6. While you DGO Smt. Sharanamma Sajjan, while working as Child Development Project Officer, Yadgir Taluk, Yadgir District made payment of Rs.4,64,800/- though cheque no.117521 dtd: 30/03/2013 and payment of Rs.4,98,000/- through cheque no.124836 dated 16/08/2013 to M/s. K.G.N. Electricals towards supply of electrical bulbs and fans to anganawadi centers in Yadgir Taluk without complying with the conditions mentioned in the tender dated: 13/12/2012 and also without complying with the conditions in the proceedings of the Executive Officer, Taluk Panchayath, Yadgiri dtd:5/1/2013 that money is to paid after completion of the work and after obtaining certificate of quality of electrical items from the executive engineer, GESCOM, Yadgiri and therefore you DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.

**ANNEXURE-II****STATEMENT OF IMPUTATION OF MISCONDUCT**

7. **Brief facts of the case are:-** An Investigation was taken up under Section 9 of the Karnataka Lokayukta Act, on the basis of

complaint filed by Shri. Hanumantha S/o Mallaiah Chamnahalli, Koulur at and Post, R/o Lingeri, Yadagir Taluk and District (hereinafter referred to as 'complainant' for short) against Smt. Sharanamma Sajjan, CDPO, Yadagir Taluk and District (hereinafter referred to as 'respondent' for short).

8. The present complaint is filed before the Hon'ble Lokayukta in the camp at Yadagir on 05/02/2015 alleging that inferior quality of electric fan and other electrical items have been supplied to 305 Anganawadi Centre of Yadagir District for the year 2012-13 and money has been released without there being any certificates from the appropriate authorities and thereby have misappropriated the public funds.

9. The respondent/CDPO has filed her comments dated 26/03/2015 stating that tender for providing of two electrical lights and one fan to the Anganawadi Centres was allotted to M/s KGN Electricals, Shorapur. In spite of work order issued on 05/01/2013, installation of electrical lights and fan to all 305 Anganawadi Centres is not completed. An amount of Rs.4,64,800/- and Rs.4,98,000/-, in all Rs.9,62,800/- is already paid towards purchase of meters and for deposit to GESCOM. The remaining amount of Rs.15,68,700/- is to be paid after completing the work and after quality certification from GESCOM. The respondent has also stated that a letter has been addressed on

23/03/2015 to GESCOM for certifying the quality of electrical items installed in Anganawadi Centres, The respondent has undertaken to submit further action taken report after the said certification from the GESCOM.

10. In spite repeated reminders dated 09/06/2015, 05/08/2015 and 23/11/2015, the respondent has not submitted further action taken report, thereby has committed dereliction of duty.

11. Further, as per the conditions mentioned in the tender dtd.13/12/2012 & also as per the proceedings of Executive Officer, Taluk Panchayath, Yadagir dtd. 05/01/2013, the money is to be paid after completion of the work and after certification of quality of the electrical items by the Executive Engineer, GESCOM, Yadagir. In spite of such condition, an amount of Rs.4,64,800/- vide cheque no.117521 dtd. 30/03/2013 & an amount of Rs.4,98,000/- vide cheque No.124836 dtd.16/08/2013 is already paid to M/s KGN Electricals towards supply of Bulbs and fans to Anganawadi Centres without certification from GESCOM as per the receipts dated 16/08/2013 of KGN Electricals produced by the complainant.

12. Therefore, the respondent without submitting further action taken report in spite of repeated reminders has prima-facie committed dereliction of duty and has acted in a manner which is

unbecoming of a public servant making herself liable for departmental action.

13. Since the said facts and materials on record prima-facie show that Smt. Sharanamma Sajjan, Child Development Project Officer, Yadagir Taluk and Yadagir District has committed misconduct u/r 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Smt. Sharanamma Sajjan, Child Development Project Officer, Yadagir Taluk and Yadagir District and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957. Hence the charge.

14. The DGO appeared before this Enquiry Authority on 07/06/2017 and on the same day her First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed her written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, she has committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, she prayed to exonerate her from the charge framed in this case.

15. In order to substantiate the charge, the Disciplinary Authority examined one witness as PW-1 and got marked documents at Ex.P-1 to P-6 and closed the evidence.

16. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein she has submitted that, the witness has deposed falsely against her. The DGO got herself examined as DW-1, produced the documents at Ex.D-1 to D-10 and closed her side. Since the DGO had led defence evidence, the questioning of the DGO as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was dispensed.

17. Advocate for DGO submitted his written submission. The Presenting Officer submitted oral arguments.

18. Upon consideration of the charge leveled against the DGO, the evidence led by the Disciplinary Authority by way of oral and documentary evidence and the written submissions, the only point that arises for my consideration is as under:

***Point No-1) Whether the Disciplinary Authority has satisfactorily proved that, the DGO Smt. Sharanamma Sajjan while working as Child Development Project Officer, Yadgir***

*Taluk, Yadgir District made payment of Rs.4,64,800/- through cheque No.117521 dtd: 30/03/2013 and payment of Rs.4,98,000/- through cheque No.124836 dated 16/08/2013 to M/s. K.G.N. Electricals, towards supply of Electrical Bulbs and Fans to Anganawadi centers in Yadgir Taluk, without complying with the conditions mentioned in the tender dated: 13/12/2012 and also without complying with the conditions in the proceedings of the Executive Officer, Taluk Panchayath Yadgiri dtd:05/01/2013, that the money is to be paid after completion of the work and after obtaining certificate of quality of electrical items from the Executive Engineer, GESCOM, Yadgiri and thereby failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.*

19. My finding on the above point is held in the **"Affirmative"** for the following:



**:: REASONS ::**

20. **Point No-1:-** The case of the Disciplinary Authority in brief is that,

The complainant by name Sri. Hanumantha S/o Mallaiah has lodged complaint to the Hon'ble Lokayukta in Form No-1 and II as per Ex.P-1 and P-2. The complainant has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that, he was the member of Yadgir Taluka Panchayath and he knows the DGO. In the year 2014-15 the DGO was working as Child Development Project Officer, Yadgir Taluka. In Yadgir Taluka there are 305 Anganawadi centers and they come under the jurisdiction of the DGO. A tender was called for Electrification of Anganawadi centers i.e for installation of Electric Fan, Electric Bulbs and Electric supply to the Anganawadi centers. PW-1 further states that, the tender was awarded to M/s. K.G.N Electricals and Rs.9,62,800/- was paid to the contractor.

21. He further states that, when he verified the Electrical appliances installed, they were of substandard quality. The fans and Electrical equipments used were of substandard quality. In the tender the quality of the Electrical appliances to be used was not mentioned. After completion of the work, as per the terms of the tender, quality certificate was to be obtained from GESCOM. However, the DGO has not followed the tender guidelines and by

violating the terms of the tender, amount was released before obtaining quality certificate and there by committed dereliction of duty.

22. PW-1 further states that, he has produced the copy of the tender, paper publication of tender and connected documents which are at Ex.P-3 consisting of 11 pages. I have carefully gone through the said documents. Ex.P-3 consists of tender document, paper publication inviting tenders and connected documents.

23. PW-1 has also produced the xerox copies of cash receipts issued in favour of M/s. K.G.N Electricals which are Ex.P-4 and P-5. On perusal of these documents, it is observed that, Rs.4,64,800/- has been paid to M/s K.G.N Electricals by cheque No.117521 dated 30/03/2013 and Rs.4,98,000/- has been paid to M/s. K.G.N Electricals by cheque No.124836 dated 16/08/2013. PW-1 has produced the xerox copy of circular issued by the Director Women and Child Welfare Department, Bengaluru dated 01/06/2012. On perusal of this document, the office of the Director, Women and Child Welfare Department, Bengaluru has issued a circular for calling of tenders and installation of two Electrical Bulbs and one Fan to the Anganawadi centers throughout the state. At the time of marking Ex.P-3 to P-6 documents, the Advocate for DGO had raised objections and hence, the documents were marked subject to objections. I have

heard the Advocate for DGO and Presenting Officer on this point. On careful perusal of these documents, it is observed that, they are all xerox copies of public documents i.e tender, paper publications calling for the tender etc., and cash receipts. I am of the opinion that, these documents are xerox copies of public documents and hence, the objections raised by the Advocate for DGO are not sustainable.

24. PW-1 has been cross examined at length by the Advocate for DGO. I have carefully gone through the cross examination. However, I am of the opinion that, nothing material has been elicited in the cross examination so as to discredit his testimony.

25. After the closer of evidence for Disciplinary Authority, the SOS was recorded and thereafter the DGO has led her evidence as DW-1. She states that, she has worked as incharge CDPO of Yadgir Taluka from 31/05/2014 to 07/08/2015. The complainant has alleged that, the tender norms were violated and Rs.4,64,800/- and Rs.4,98,000/- was paid to M/s. K.G.N Electricals before obtaining the quality certificate from GESCOM. She states that, she was not incharge CDPO during the period when the cheques were issued. DW-1 further states that, on 31/05/2014 Sri. M.S. Niste, Retired as CDPO of Yadgir Taluka and hence, from that date onwards she was placed incharge CDPO of Yadgir Taluka. She was posted as incharge CDPO as per order dated 31/05/2014. She

further states that, on 07/08/2015 she has handed over charge to Smt.Meenakshi Patil.

26. DW-1 further states that, on 13/12/2012 a tender was called for Electrification of Anganawadi centers. One Fan and two Bulbs had to be installed in each Anganawadi centers. The Electrification of 200 Anganwadi centers was completed and the wiring work of 105 centers was completed. The Electric meters have been installed. She further states that, in order to pay the deposits to GESCOM, Rs.9,62,800/- in the form of two cheques were issued to the contractor. The said amount was issued by the earlier CDPO Sri. M.S. Nisti. The balance of Rs.15,68,700/- is to be disbursed after obtaining the quality certificate from GESCOM. She further states that, she has not committed any misconduct and no amount has been released by violating the rules. In her period she has not issued any cheques and hence, she prays for exonerating her. In support of her contention she has produced the following documents.

- 1) Ex.D-1 is the letter addressed by the Director Women and Child Welfare Department dated 21/08/2017. This letter has been addressed to the Principal Secretary, Women and Child Welfare Department, Government of Karnataka. The Director has requested for taking lenient view against the DGO.

- 2) Ex.D-2 is the letter addressed by Principal Secretary, Women and Child Welfare Department, Government of Karnataka to The Registrar, Karnataka Lokayukta, Bengaluru dated 16/11/2017. The Registrar has been requested to take lenient view against the DGO.
- 3) Ex.D-3 is the certified copy of order passed by Deputy Director, Women and Child Welfare Department, Yadgir dated 31/05/2014. The CDPO Sri.M.S. Niste has attained superannuation and hence, he has been relieved on 31/05/2014.
- 4) Ex.D-4 is the certified copy of CTC. The DGO has taken charge from Sri. M.S. Niste who has retired on 31/05/2014.
- 5) Ex.D-5 is the certified copy of order passed by Deputy Director, Women and Child Welfare Department, Yadgir dated 07/08/2015.
- 6) Ex.D-6 is the certified copy of CTC dated 07/08/2015. On the said day the DGO has handed over the charge to Smt. Meenakshi Patil.

7) Ex.D-7 to D-10 are the certified copies of Attendance Register Extract of June 2012, May 2014, June 2014 and August 2015 respectively.

27. DW-1 has been cross examined by the Learned Presenting Officer.

28. The Advocate for DGO has canvassed his arguments by drawing the attention to the documents at D-1 to D-10. He submits that, the cheques were issued by the previous CDPO and not by the present DGO. He has drawn the attention to the CTC's at Ex.D-4 and D-6.

29. On the other hand the Learned Presenting Officer, has drawn the attention to the 12(3) report. He submits that, though the directions were issued by this office, she has not complied with the said directions and hence, she has committed dereliction of duty.

30. I have carefully gone through the oral and documentary evidence adduced by both the sides. No doubt the DGO has taken charge on 31/05/2014, but on careful perusal of the 12(3) report, it is observed that, at the time of scrutiny, though repeated reminders were issued by this office on 09/06/2015, 05/08/2015 and 23/11/2015, the DGO has not submitted the further action taken report.

31. It is pertinent to note that, at the time of scrutiny, irregularities were observed in the tender process and the DGO as well as her predecessor had not obtained certification of quality of Electrical items from the Executive Engineer, GESCOM, Yadgir. As per the conditions in the tender dated 13/12/2012 and also as per the proceedings the Executive Officer, Taluka Panchayath, Yadgir dated 05/01/2013, the money was to be paid after completion of the work and after certification of quality of Electrical items by the Executive Engineer, GESCOM, Yadgir. In spite of these specific conditions an amount of Rs.4,64,800/- vide cheque No.117521 dated 30/03/2013 and amount of Rs.4,98,000/- vide cheque No.124836 dated 16/08/2013 was already paid to M/s. K.G.N Electricals towards supply of Bulbs and Fans to Anganawadi centers without certification from GESCOM.

32. It is pertinent to note that, at the time of scrutiny, directions were issued to the DGO for submitting further action taken report. The reminders were issued to the DGO on 09/06/2015, 05/08/2015 and 23/11/2015. On perusal of Ex.D-4, it is observed that, the DGO has taken charge as CDPO on 31/05/2014. On perusal of Ex.D-6, it is observed that, she has handed over the charge to Smt. Meenakshi Patil on 07/08/2015. The DGO was incharge of the said office from 31/05/2014 to 07/08/2015. Reminders were issued by this office on 09/06/2015 and 05/08/2015. Admittedly the DGO was incharge CDPO of

Yadgir Taluka from 31/05/2014 to 07/08/2015. She has received the reminders from this office dated 09/06/2015 and 05/08/2015. However, she has not submitted her further action taken report to the Hon'ble Upa Lokayukta. The tender amount was to be paid only after completion of the work and after certification of quality of Electrical items by the Executive Engineer, GESCOM, Yadgir. However, inspite of such conditions amount was paid to the contractor and though the DGO was directed to submit the further action taken report, she has failed to submit her report which amounts to dereliction of duty. It is observed that, the DGO had under taken to submit further action taken report after certification from Executive Engineer, GESCOM, Yadgir. The DGO had stated that, a letter has been addressed to GESCOM on 23/03/2015 for certifying the quality of Electrical items installed in Anganawadi centers. The DGO had under taken to submit further action taken report after obtaining the quality certification from Executive Engineer, GESCOM, Yadgir. However, the DGO has failed to submit the further action taken report. The balance amount of Rs.15,68,700/- was to be paid after the completion of the work and after quality certification from GESCOM. Though repeated reminders were issued to the DGO, she has not submitted the further action taken report. This office had issued reminders on 09/06/2015 and 05/08/2015, asking the DGO to submit further action taken report. She was supposed to obtain quality certification of Electrical items by the Executive Engineer,



GESCOM, Yadgir. However, the DGO has not replied to the said reminders and she has not obtained and submitted the quality certificate from GESCOM Yadgir. The balance amount of Rs.15,68,700/- was to be paid to the contractor only after completion of the work and after obtaining quality certification of Electrical items by the Executive Engineer, GESCOM, Yadgir. However, the DGO has not intimated this office even though reminders were issued on 09/06/2015 and 05/08/2015. The DGO had under taken to get the quality certificate from GESCOM and thereafter pay the remaining amount of Rs.15,68,700/-. However, the DGO has not at all submitted the further action taken report, even though several reminders were issued to her.

33. As per the tender dated 13/12/2012 and also as per the proceedings of the Executive Officer, Taluka Panchayath, Yadgir dated 05/01/2013, the money was to be paid to the contractor only after completion of the work and after obtaining quality certification from Executive Engineer, GESCOM, Yadgir. However, it is pertinent to note that, an amount of Rs.4,64,800/- through cheque no.117521 dtd: 30/03/2013 and Rs.4,98,000/- through cheque no.124836 dated 16/08/2013 were paid to M/s. K.G.N. Electricals, which was in violation of conditions of the tender. Apart from it repeated reminders were issued to the DGO calling upon her to submit further action taken report. However, the DGO has failed to reply to the reminders dated 09/06/2015 and

05/08/2015. The Advocate for DGO has canvassed his arguments that, the cheques were issued by the earlier CDPO Sri.M.S. Niste. However, this contention of the Advocate for DGO cannot be accepted. At the time of scrutiny, reminders were issued to the DGO to submit her further action taken report. The reminders were issued on 09/06/2015 and 05/08/2015. However, the DGO has failed to reply to the said reminders and she has not intimated this office about the further action taken report. The DGO ought to have reported about quality certification of Electrical items by the Executive Engineer, GESCOM, Yadgir and also about the release of Rs. 15,68,700/- only after obtaining the quality certificate. However, the DGO has not replied to the repeated reminders of this office dated 09/06/2015 and 05/08/2015. Admittedly the DGO was incharge CDPO of Yadgir Taluka and she has committed dereliction of duty by not submitting the further action taken report with regard to Electrification of 305 Anganawadi centers in Yadgir Taluka.

34. For the reasons stated above the DGO, being the Government/Public Servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servant. On appreciation of entire oral and documentary evidence I hold that the charge leveled against the DGO is established. Hence, I answer point No.1 in the "**Affirmative**".

**:: ORDER ::**

***The Disciplinary Authority has proved the charge against the DGO Smt. Sharanamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District.***

35. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

**Dated this the 25<sup>th</sup> day of June 2019**


**(Patil MohanKumar Bhimanagouda)**  
Additional Registrar Enquiries-13  
Karnataka Lokayukta  
Bangalore

## ANNEXURES

<b>Witness examined on behalf of the Disciplinary Authority</b>
<b>PW-1:</b> Hanumantha (Original)
<b>Witness examined on behalf of the Defence</b>
<b>DW-1:</b> Smt. Sharanamma Sajjan
<b>Documents marked on behalf of the Disciplinary Authority</b>
<b>Ex. P-1:</b> Form No-1(Original)
<b>Ex. P-1(a) :</b> Relevant entry in Ex.P-1
<b>Ex.P-2:</b> Form No-II (Original)
<b>Ex. P-2(a) :</b> Relevant entry in Ex.P-2
<b>Ex. P-3:</b> Xerox copy of tender related document dated 13/12/2012.
<b>Ex.P-4:</b> Xerox copy of cash receipt dated 16/08/2013 (11 pages)
<b>Ex.P-5:</b> Xerox copy of cash receipt dated 16/08/2013.
<b>Ex.P-6:</b> Xerox copy of circular issued by the Director Women and Child Welfare Department, Bengaluru dated 01/06/2012.
<b>Documents marked on behalf of the DGO</b>
<b>Ex.D-1:</b> Letter addressed by Director Women and Child Welfare Department dated 21/08/2017 (Attested True copy)
<b>Ex.D-2:</b> Letter addressed by Principal Secretary, Women and Child Welfare Department, Government Of Karnataka to The Registrar, Karnataka Lokayukta, Bengaluru dated 16/11/2017 (Attested True copy)
<b>Ex.D-3:</b> Certified copy of order Passed by Deputy Director, Women and Child Welfare Department, Yadgir Dated 31/05/2014.

<b>Ex.D-4:</b> Certified copy of CTC.
<b>Ex.D-5:</b> Certified copy of order passed by Deputy Director, Women and Child Welfare Department, Yadgir dated 07/08/2015.
<b>Ex.D-6:</b> certified copy of CTC dated 07/08/2015.
<b>Ex.D-7</b> Certified copies of Attendance Register Extract of June 2012.
<b>Ex.D-8:</b> Certified copies of Attendance Register Extract of May 2014.
<b>Ex.D-9:</b> Certified copies of Attendance Register Extract of June 2014.
<b>Ex.D-10:</b> Certified copies of Attendance Register Extract of August 2015.

**Dated this the 25<sup>th</sup> day of June 2019**

  
**(Patil MohanKumar Bhimanagouda)**

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore





**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/463/2017/ARE-13

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: 27/06/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Smt. Sharanamma Sajjan, Child Development Project  
Officer, Yadgir Taluk, Yadgir District – Reg.

Ref:- 1) Government Order No.ಮಮಇ 432 ಎಸ್‌ಜೆಡಿ 2016,  
Bengaluru dated 24/1/2017

2) Nomination order No.UPLOK-1/DE/463/2017,  
Bengaluru dated 28/3/2017 of Upalokayukta-1,  
State of Karnataka, Bengaluru

3) Inquiry Report dated 25/6/2019 of Additional  
Registrar of Enquiries-13, Karnataka Lokayukta,  
Bengaluru

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The Government by its Order dated 24/1/2017, initiated the disciplinary proceedings against Smt. Sharanamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/463/2017, Bengaluru dated 28/3/2017 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. Subsequently, by Order No.UPLOK-1/DE/2017, dated 6/7/2017, Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry

officer to conduct departmental inquiry against DGO. Again, by Order No. UPL0K-1&2/DE/Transfers/2018 dated 6/8/2018, the Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Smt. Sharanamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District was tried for the following charge:-

“While you DGO Smt. Sharanamma Sajjan, while working as Child Development Project Officer, Yadgir Taluk, Yadgir District made payment of ₹4,64,800/- through Cheque No.117521 dated 30/3/2013 and payment of ₹4,98,000/- through Cheque No.124836 dated 16/8/2013 to M/s. K.G.N. Electricals towards supply of electrical bulbs and fans to Anganawadi Centres in Yadgir Taluk without complying with the conditions mentioned in the tender dated 13/12/2012 and also without complying with the conditions in the proceedings of the Executive officer, Taluk Panchayath, Yadgiri dated 5/1/2013 that money is to be paid after completion of the work and after completion of the work and after obtaining certificate of quality of electrical items from the Executive Engineer, GESCOM, Yadgiri and therefore, you DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) rules, 1966.”



4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge framed against DGO Smt. Sharanamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO Smt. Sharanamma Sajjan, she is due to retire from service on 31/7/2041.

7. Having regard to the nature of charge proved against DGO Smt. Sharanamma Sajjan, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Smt. Sharanamma Sajjan, Child Development Project Officer, Yadgir Taluk, Yadgir District with cumulative effect and also for deferring the promotion of DGO Smt. Sharanamma Sajjan by four years, whenever she becomes due for promotion.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru 